

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES 'B' JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSIAN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1502/JP/2018
निर्धारण वर्ष / Assessment Year : 2014-15

Ram Swaroopi Devi, 4 and 5, Palliwalon Ka Bagh, Sanganer, Jaipur.	बनाम Vs.	Tax Recovery Officer-3, Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AASPD 8504 C		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Manish Agarwal (CA)
राजस्व की ओर से / Revenue by : Smt. Rooni Paul (Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 24/02/2021
उदघोषणा की तारीख / Date of Pronouncement : 03/03/2021.

आदेश / ORDER

PER: SANDEEP GOSIAN, J.M.

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-3, Jaipur dated 01/11/2018 for the A.Y. 2014-15.

2. The hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. The Id. Counsel appearing on behalf of the assessee has filed an application for withdrawal of this appeal by stating that the assessee has opted Vivad Se Vishwas Scheme. The contents made in the withdrawal application reads as under:

"Kindly refer to the captioned appeal fixed for hearing before the Hon'ble bench on 24/02/2021.

"In the matter, it is submitted that Form 3 has been issued by the CIT in response to application in Form1 & 2 under Vivad Se Vishwas Scheme by the assessee. It is therefore humbly requested to please allow the appellant to withdraw the present appeal.

Inconvenience caused is extremely regretted.

Thanking you,

Yours faithfully
(Manish Agarwal)
A/R"

4. On the other hand, the Id. DR has raised no objection if the appeal of the assessee is permitted to be withdrawn.

5. Considering the application of the assessee that she has opted for scheme launched by the Government of India namely Vivad Se Vishwas Scheme and prayed to withdraw her appeal, therefore, we permit the assessee to withdraw her appeal. Hence, this appeal of the assessee is dismissed as withdrawn.

6. In the result, the present appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 03/03/2021.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाई)
(SANDEEP GOSIAN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 03/03/2021.

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Smt. Ram Swaroopi Devi, Jaipur.
2. प्रत्यर्थी / The Respondent-The Tax Recovery Officer-3, Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File {ITA No. 1502/JP/2018}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar